

ing the lists of Scheduled Castes and Scheduled Tribes has been under active consideration of the Government.

(b) and (c). All the proposals for the revision of the lists of Scheduled Castes and Scheduled Tribes have been referred to the State Governments/Union Territory Administrations concerned for comments. In view of Articles 341 and 342 of the Constitution, amendment in the existing lists can be made only by an Act of Parliament. The comments from some of the State Governments/Union Territory Administrations are still awaited. The Bill(s) will therefore be introduced after receipt of full comments from all the States/Union Territory Administrations.

(d): The criteria adopted for the revision of the lists of Scheduled Castes and Scheduled Tribes is as follows:—

Scheduled Castes: Extreme social, educational and economic backwardness arising out of the traditional practice of untouchability.

Scheduled Tribes: Indications of primitive traits, distinctive culture, geographical isolation, shyness of contact with the community at large and backwardness.

Setting up of Mini Cement Plant in India with collaboration of Austria

4163. SHRI JAI NARAYAN ROAT:
SHRI HARI NATH MISRA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Austria has offered its know-how for setting up mini cement plants in India; and

(b) if so, the details in this regard and the terms of the agreement?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b). Government have approved of a collaboration agreement between an Indian company and an Austrian com-

pany for consultancy services in respect of rotary-kiln-based mini cement plants. The agreement provides for payment for consultancy for three projects.

Legislation pending for President's Assent

4164. SHRI E. K. IMBICHIBAVA:
SHRI N. SOUNDARAJAN:

Will the Minister of HOME AFFAIRS be pleased to state what are the State-wise breakup of legislations pending for approval of the President of India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): A statement is laid on the Table of the House.

Statement

Statement of State Legislations pending as on 30-11-1981

<i>State</i>	<i>Pending for Assent</i>
Andhra Pradesh	1
Himachal Pradesh	1
Haryana	1
Karnataka	7
Kerala	4
Madhya Pradesh	4
Maharashtra	1
Meghalaya	2
Nagaland	1
Orissa	2
Punjab	2
Tamil Nadu	5
West Bengal	17
	Total: 48